

(b) The implementation of the Plan being a multisectoral long range programme, it will be too early to gauge the achievement at this stage. However, during 1981-91, the rate of growth of population of NCT of Delhi i.e. 51.45%, has been slightly lower as compared to the 1971-81, i.e. 53%.

Demolition of White House

1758. SHRI MULLAPPALLY RAMACHANDRAN : Will the PRIME MINISTER be pleased to state :

(a) the extent of demolition on the white house (as on 31-3-97) on Bhagwandas Road, New Delhi;

(b) whether any other high rise buildings in Delhi has been declared illegal and have been ordered to be demolished; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) NDMC has reported that upto 10th floor from top of the building has been demolished leaving lift-core and stair-hall, the roof of the 9th floor crushed upto 80% and 4 Nos. of beams and 4 Nos. of columns of the 9th floor also demolished.

(b) and (c) As per report furnished by the NDMC no other high rise building in NDMC area has been declared illegal.

According to DDA, in respect of the unauthorised construction noticed/reported, necessary action is taken under the provision of Delhi Development Act. However, no violation of building bye-laws of the magnitude of White House has been observed in the area under the jurisdiction of DDA.

Information from the MCD is being collected and will be laid on the Table of the Sabha.

Allotment of Land

1759. SHRI JANG BAHADUR SINGH PATEL : Will the PRIME MINISTER be pleased to state :

(a) whether land in Delhi was allotted to the service personnel who participated in Indo-Pak War in 1965 and 1971;

(b) the purpose for which the land was allotted to the service personnel in Delhi and the areas in which it was located;

(c) whether there was any provision in the allotment order of the land that the same could be sold out or transferred in the name of others;

(d) if not, the number of service personnel who was allotted land and the number out of them who sold the same;

(e) whether buildings have come up on the land which was given without any land use change; and

(f) if so, the action the Government propose to take in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) There is no policy for allotment of land to the service personnel who participated in Indo-Pak war in 1965 and 1971.

(b) to (f) Does not arise in view of reply to (a) above.

Allocation to Gas-Based power stations

1760. SHRI SULTAN SALAHUDDIN OWAISI : Will the PRIME MINISTER be pleased to state :

(a) whether Andhra Pradesh has requested the Union Government for more allocation of gas for its gas based power stations;

(b) if so, the details thereof;

(c) whether the Union Government has acceded to the request of the State Government;

(d) if so, the details thereof and if not, the reasons therefor;

(e) whether short supply of gas to gas based power plants has created acute shortage of power in the State; and

(f) the steps taken by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) and (b) Yes, Sir. Requests have been received from the Government of Andhra Pradesh for increase in the allocation of the power plants at Kakinada and Jegurupadu and for additional allocations to APSEB.

(c) and (d) Additional allocations have not been considered feasible as gas projected to be available is fully allocated.

(e) and (f) The current supplies of gas to gas based power plants are in accordance with their allocations.

Illegal Construction

1761. SHRIMATI JAYAWANTI NAVINCHANDRA MEHTA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware of massive illegal construction in villages adjoining posh localities viz. Greater Kailash, Masjid Moth, etc.;

(b) if so, the number of cases detected, village-wise;

(c) the number of slums actually demolished; and

(d) the number of cases where action is pending alongwith reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (d) The Municipal Corporation of Delhi has reported that there is one village namely Jamarudpur adjoining Greater Kailash-I. As and when illegal construction is detected/ reported action is taken by the Municipal Corporation of Delhi in the area.

In addition, three cases of unauthorised constructions have also been detected and booked for action under the provisions of DMC Act. It is reported that there is no village adjoining the locality of Masjid Moth.

National Social Assistance Programme

1762. SHRI T. GOVINDAN : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Government have sanctioned full amount under National Social Assistance Programme in Kerala;

(b) the amount sanctioned and yet to be released under this scheme in Kerala; and

(c) the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) No, Sir.

(b) The amount sanctioned and yet to be released for three schemes of National Social Assistance Programme namely, the National Old Age Pension Scheme (NOAPS), the National Family Benefit Scheme (NFBS) and the National Maternity Benefit Scheme (NMBS) is given below :

Sl. No.	Name of Scheme	Amount released		Total	Amount yet to be released
		1995-96	1996-97		
(i)	NOAPS	354.55	561.55	916.10	790.97
(ii)	NFBS	90.57	88.71	179.28	240.77
(ii)	NMBS	64.88	9.59	74.47	224.73

(c) The release of funds is dependent on the State furnishing information on substantial utilisation/expenditure (atleast 50%) of total available funds released earlier. Full amount could not be released to all the districts of the State due to non fulfilment of the aforesaid condition.

INDO-Gulf Power Project

1763. SHRI NARAYAN ATHAWALAY : Will the PRIME MINISTER be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned "Indo-Gulf Power Project runs into rough weather" appearing in the Business Standard dated. January 21, 1997;

(b) if so, the facts thereof;

(c) the reaction of the Government thereto;

(d) the steps taken/proposed to be taken to resolve the issue; and

(e) the present status of the project ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGAPALACHARI) : (a) to (e) Yes, Sir. The financing issue is to be resolved between the project promoters, M/s Indo Gulf Fertilisers Corporation, who are implementing the Rosa Thermal Power Project (567 MW) in Uttar Pradesh, and their financiers.

Central Electricity Authority (CEA) considered the proposal of the promoters for accord of techno-economic clearance on 11.12.1996 & 24.2.1997. Techno-economic clearance to the project was deferred for want of certain inputs from the promoters and the State Government.

Price of Petroleum projects

1764. SHRIMATI GEETA MUKHERJEE : Will the PRIME MINISTER be pleased to state :

(a) the manner in which International price of Crude Oil and the present prices of petroleum oil products specially petrol, diesel, kerosene and A.T.F. (Aviation Turbine Fuel) were linked;

(b) the price mechanism followed in determining cost of finished products at landed price and at indigenous price in relation to cost of Crude oil at International rate during the last one year;

(c) whether the dual pricing system for Crude Oil & finished products based on landed price at port and cost price at Refinery point being equated at par, giving benefit of extra profit for indigenous products in relation to high-cost of imported products and vice-a-versa; and

(d) whether the benefit under system as mentioned above are passed over to Pool Account during the last